

## Guidelines for dealing with the complaints against the subordinate judiciary

- A The complaint making allegations against members of the subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made therein.
  
- B If action on such complaint meeting the above requirement is deemed necessary authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by The Chief Justice of the High Court.
  
- C If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.